

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Criminal Appeal No(s). 206/2016

PARMANAND GUPTA

Appellant(s)

VERSUS

THE REGISTRAR,
HIGH COURT OF JUDICATURE AT ALLAHABAD

Respondent(s)

(With appln. (s) for exemption from filing O.T., permission to file additional documents and office report)

Date : 04/04/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Appellant(s)

Mr. V. Shekhar, Sr.Adv.
Mr. V.J. Francis, Adv.
Mr. Anupam Mishra, Adv.
Mr. Anant Gautam, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Heard learned counsel for the appellant and perused the relevant material.

The appeal is admitted.

Until further orders, there shall be stay of the impugned judgment and order dated 12.01.2016 passed by the High Court of Judicature at Allahabad in Contempt Application (Criminal) No.3 of 2015.

Signature Not Verified

Digitally signed by USHA
RANI BHARDWAJ
Date: 2016.04.05
16:52:33 IST
Reason:

(Neetu Khajuria)
Sr.P.A.

(Asha Soni)
Court Master